

PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA

SUB: TELANGANA STATE JUDICIAL ACADEMY, SECUNDERABAD – I FOUNDATION COURSE - DISTRICT AND SESSIONS JUDGES –
Nomination of Sri S.Shiva Kumar, III Addl. District and Sessions Judge, Gadwal, Mahabubnagar District - 1st Spell of “I Foundation Course” for District Judges for a period of three months i.e from 01.12.2021 to 28.02.2022 at the Telangana State Judicial Academy, Secunderabad - **ORDERS- ISSUED.**

READ: 1. G.O.Ms.No.63, General Administration (J&RA) Department, dated:25.09.2021 from the Government of Telangana.
2. High Court Proceedings ROC.No.3280/2021-B.Spl., dated 10.10.2021.
3. High Court’s Letter ROC.No.3280/2021-B.Spl., dated 16.10.2021.
4. Letter Dis.No.955/2021, dated 18.11.2021 from the Assistant Director, (FAC) Director, Telangana State Judicial Academy, Secunderabad.

ORDER ROC.NOs.3244 & 3480/2021-B.SPL., DATED: 25.11.2021

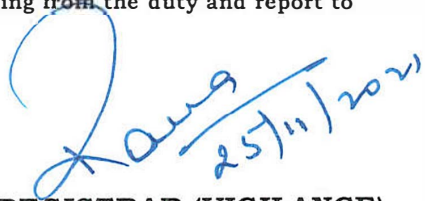
The High Court is pleased to pass the following order:

Sri S.Shiva Kumar, III Addl. District and Sessions Judge, Gadwal, Mahabubnagar District, is hereby nominated to undergo 1st Spell of “I Foundation Course” for District Judges, for a period of three months from 01.12.2021 to 28.02.2022 at the Telangana State Judicial Academy, Secunderabad.

- i. Sri S.Shiva Kumar, III Addl. District and Sessions Judge, Gadwal, Mahabubnagar District is hereby directed to handover charge of his post(s) to the Fast Track Sessions Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Court, Gadwal, Mahabubnagar District and report before the Director, Telangana State Judicial Academy, Secunderabad, on 01.12.2021 at 8.00 A.M for undergoing the said Training Programme.
- ii. Fast Track Sessions Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Court, Gadwal, Mahabubnagar District will be full additional charge of the post of III Addl. District and Sessions Judge, Gadwal, Mahabubnagar District and also the posts for which the officer is holding Full additional charge during the training period of the said officer or until further orders.

During the training period the officer will be under the control of the Director, Telangana State Judicial Academy, Secunderabad.

NOTE: The Training Proceedings placed in the High Court’s Web Site <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving from the duty and report to training.


REGISTRAR (VIGILANCE)

To:

1. The Officers concerned.
2. The Prl. District and Sessions Judge, Mahabubnagar.
3. The III Addl. District and Sessions Judge, Gadwal, Mahabubnagar District
4. The Fast Track Sessions Court for expeditious disposal of cases of Rape and Protection of Children against Sexual Offences (POCSO) Act, Court, Gadwal, Mahabubnagar District.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The District Treasury Officer, Mahabubnagar
7. The Sub-Treasury Officers, Gadwal, Mahabubnagar District.

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